

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 130

IA(I.B.C)/1705(CH)2023, IA(I.B.C)/1275(CH)2023
IA(I.B.C)/2083(CH)2023, IA(I.B.C)/432(CH)2023
IA(I.B.C)/1167(CH)2023, IA(I.B.C)/2507(CH)2023
IA(I.B.C)/2497(CH)2023, IA(I.B.C)/2491(CH)2023
IA(I.B.C)/2493(CH)2023, IA(I.B.C)/487(CH)2024
IA(I.B.C)/669(CH)2024, IA(I.B.C)/670(CH)2024
IA(I.B.C)/671(CH)2024, IA(I.B.C)/1391(CH)2024

In
CP (IB) No. 182/Chd/HP/2019
(Admitted)

IN THE MATTER OF:
Bhagwati Steel Sales

... Petitioner-Operational Creditor

Versus

HIM MEC TEC Pvt. Ltd.

... Respondent-Corporate Debtor

Under Section: 9, 33(1), 60(5), 19(2), 66(1) IBC 2016
Rule: 11 of NCLT Rules 2016

Order delivered on 22.07.2024

Due to paucity of time, the matter could not be taken up today, hence
adjourned to 28.08.2024.

Sd/-

Court Officer

Mamta

22.07.2024.